

ITEM NO.28

COURT NO.7

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 661/2015

PRIYANKA KUMARI

Petitioner(s)

VERSUS

KUMAR RAVI BHUSHAN & ANR.

Respondent(s)

IA 1/2015

Date : 25-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBER]

For Petitioner(s) Mr. Kedar Nath Tripathy, AOR (N.P.)

For Respondent(s)

The Court made the following
O R D E R

The transfer petition stands dismissed for non
prosecution in terms of the signed order.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER

(SIGNED ORDER IS PLACED ON THE FILE)

IN THE SUPREME COURT OF INDIA
ORIGINAL CIVIL JURISDICTION

TRANSFER PETITION No(s). 661 OF 2015

PRIYANKA KUMARI

Petitioner(s)

VERSUS

KUMAR RAVI BHUSHAN & ANR.

Respondent(s)

O R D E R

No one appeared on behalf of the petitioner even on second round. Earlier also time was granted vide Court's order dated 9th January, 2019 to file the proper requisite. Despite opportunity, requisites have not been filed, it appears that the petitioner is not interested to pursue the petition any further. Consequently, the transfer petition stands dismissed for non prosecution.

.....J.
(AJAY RASTOGI)

NEW DELHI;
MARCH 25, 2019